

CALL FOR PAPERS

:: *HPNLU Student Law Journal*

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Himachal Pradesh National Law  
University, Shimla



## *HPNLU Student Law Journal*

*Last Date of Submission: Aug. 31, 2019*

**Web: <http://hpnlu.ac.in>**

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### **CALL FOR PAPER**

The *HPNLU Student Law Journal* is the flagship student journal of the Himachal Pradesh National Law University, Shimla. The Journal is an annually published, student-edited, double blind peer-reviewed, online and open access journal. It seeks to provide a forum for engaging in discussions on varied issues of contemporary importance in domestic and international law and policy. The aim of the journal is to draw attention to and provide critical insight into crucial issues impacting the legal sphere.

The *HPNLU Student Law Journal* invites scholarly submissions from students, academicians, practitioners and researchers for the inaugural issue of the journal. The Journal encourages comparative law and international law research, but the same must be related to Indian legal developments and challenges. The Journal also promotes an interdisciplinary approach to research in law.

### **About the University:**

The Himachal Pradesh National Law University, Shimla (HPNLU, Shimla), placed in the geographical terrains of the Himalayas, is in its third year of existence, under the dynamic leadership of the Vice-Chancellor, Prof. Nishtha Jaswal. The institution is one few educational Centers in the country which enjoys natural endowment of mesmerizing beauty of locational topography, excellent/enjoyable weather conditions throughout the year. The University, in this respect, is bestowed with all-natural conditions facilitative of creation, seeking and imparting knowledge.

(HPNLU, Shimla) was established by the Himachal Pradesh National Law University Act, 2016 (16 of 2016) in September, 2016. The University has shifted to its own campus, equipped with state-of-the-art facilities.

The University started functioning from October 05, 2016. It is a participating university of the Consortium of National Law Universities (NLU's). The batches of B.A./B.B.A.LL.B. (five-year integrated course), LL.M. (One Year Programme), are admitted through CLAT

[Common Law Admission Test (CLAT)] tests. The University conducts every year its own National Level Test for selecting candidates to the Ph.D. Programme in Law. Currently, the third batches of UG, PG and Ph.D. students, are pursuing their respective courses.

### Submission Categories

The HPNLU SLJ invites submissions under the following categories-

1. **Articles:** 6,000 to 12,000 words, inclusive of footnotes.
2. **Case Notes and Legislative Comments:** 5,000 to 8,000 words, inclusive of footnotes.
3. **Book Reviews:** 2,500 to 4,000 words, inclusive of footnotes.

### Submission Guidelines:

4. **Theme:** There is no specific or particular theme(s) or topic(s) for the volume. All submissions, whether directly hitting at law, as long as they meet some facets to law are welcome.
5. **All submissions in Electronic Form:** All contributions have to be submitted in electronic form. The paper should be processed in MS Office 2010 onwards, double spaced, with a left margin of one and half inches and send to:

[scholars.editor@hpnlu.ac.in](mailto:scholars.editor@hpnlu.ac.in) with the email title as 'HPNLU Student Law Journal' Volume- I, Submission'.

6. **Abstract:** Abstract of the paper in 250-300 words should be sent along with the electronic submissions.
7. **Covering Letter:** All submissions should be accompanied with a covering letter mentioning the title of the paper, name, designation and details of the author(s)' institutional affiliation. The author(s) are compulsorily required to make a solemn declaration about the originality of the paper and that the same has not been published or submitted for publication elsewhere.
8. **Communication of Acceptance:** All submissions would undergo double blind peer review. After review, manuscripts will be returned to authors suggesting changes to content, style or structure. Acceptance of the piece

for publication may be made contingent upon incorporating such suggestions. The decision on acceptance of a paper for publication will be of the editorial board which shall be final. The decision of acceptance will be communicated to the contributor within six weeks of receiving the submission.

9. **Last Date for Submission:** The last date for submission for the maiden volume is August 31, 2019.

### Style Requirement:

10. **Citation:** For citation and references, The Bluebook, A Uniform System of Citation (19<sup>th</sup> Edn.), should be strictly followed.

11. **Lengthy Quotations discouraged:** Author(s) should avoid long quotations and keep it at minimum wherever necessary with full and proper acknowledgement.

12. **Footnotes:** Lengthy and multi-paragraph footnotes are discouraged. It should mention the page(s) of the source and in cases where a Court Judgment is source; the footnote should also mention the paragraph of the judgment in addition to the page number of the Reporter.

13. **Websites:** Only authoritative websites may be cited. References to (or citing them in footnotes) internet sources such as Wikipedia or blogs etc., are not acceptable.

### Terms and Conditions

#### The authors and submissions should comply with following terms and conditions:

14. The submission should be a well-researched /documented one following uniform citation method for footnotes/references given above.

15. The submission should be the original work of the contributor and not a compilation of pre-existing works on the subject. And it should not amount to the violation of others' copyright. The contributor has to give a declaration as to originality of the work.

16. The copyright in all articles, published in the Volume, shall vest in the owner of

the Student Law Journal, H.P. National Law University, Shimla.

17. The views adopted from other sources and others' work must be quoted and sufficiently acknowledged.
18. There is generally, a prevailing malpractice to adopt other's work together with footnotes. If one is reading from works of an author and that author has quoted yet other books or cases etc., the rule is that the one has to find out each original source. The context of the author might be different. One is not entitled to pick up the footnotes of that other author as also his propositions relating to it. If original is not looked at, you should quote the secondary author and state that the previous author relied on the source as stated in footnotes of previous work.
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